

**BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI
ORIGINAL APPLICATION NO. 985/2019**

IN THE MATTER OF:

IN RE: WATER POLLUTION BY TANNERIES AT JAJMAU KANPUR
UTTAR PRADESH

VERSUS

CENTRAL POLLUTION CONTROL BOARD & ORS.

...RESPONDENT(s)

WITH

ORIGINAL APPLICATION NO. 986/2019

IN RE: WATER POLLUTION AT RANIA KANPUR DEHAT & RAKHI
MANDI KANPUR NAGAR UTTAR PRADESH

WITH

ORIGINAL APPLICATION NO. 528/2023

NEWS REPORT PUBLISHED IN DAINIK JAGRAN DATED 14.08.2023
"HIGHLIGHTS A GROWING CONCERN REGARDING INDUSTRIAL
POLLUTION IN THE GODHRAULI VILLAGE"

WITH

ORIGINAL APPLICATION NO. 934/2024

RAJAT VERMA

...APPLICANT

VERSUS

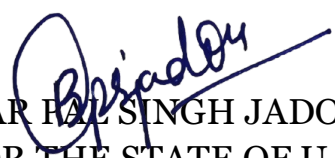
MEMBER SECRETARY, UPPCB & ORS.

...RESPONDENT(s)

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THROUGH COUNSEL


 BHANWAR LAL SINGH JADON
 STANDING COUNSEL FOR THE STATE OF U.P.

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DATE: 20.07.2026**PLACE: NOIDA**

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FATEHPUR IN COMPLIANCE OF THE ORDER DATED
07.04.2026 PASSED BY THE HON'BLE NATIONAL GREEN
TRIBUNAL, PRINCIPAL BENCH, NEW DELHI**

I, _____, aged about ____ years S/o _____,
presently posted as District Magistrate, Fatehpur, State of U.P, do hereby
solemnly affirm and state on oath as under:

1. That I, the Deponent, in official capacity mentioned above, am acquainted with the facts and circumstances of the case and as such I am competent and authorized to swear this affidavit.

BACKGROUND OF THE MATTER

2. That in the present matter, the Hon'ble Tribunal is considering the issue relating to chromium dumps and groundwater contamination at Rania, Kanpur Dehat, Rakhi Mandi, Kanpur Nagar and Fatehpur.

DIRECTIONS ISSUED BY THE HON'BLE TRIBUNAL

3. That the Hon'ble Tribunal vide order dated 07.04.2026 directed the respective District Magistrates to file the updated status reports regarding the recommendations provided by the Learned Amicus Curiae and the directions of this Hon'ble Tribunal. The operative portion of the aforementioned order is as stated below:

“...1. A letter has been circulated by Counsel for State of Uttar Pradesh (U.P.) seeking three weeks adjournment on behalf of the District Magistrates of Kanpur Nagar, Kanpur Dehat and Fatehpur, as well as the Secretary, Medical Health and Family Welfare, Government of Uttar Pradesh. It is stated in that adjournment letter that in compliance of the direction of the Tribunal a budget of Rs. 2,65,50,000/- (Rupees Two Crore Sixty-Five Lakhs Fifty Thousand only) for conducting a cluster-based sampling survey regarding air, groundwater, soil, food chain, etc., to be undertaken by IIT Kanpur has been sanctioned and amount has been transferred to the bank account of IIT Kanpur on 04.04.2026 and Memorandum of Understanding (MoU) is now required to be executed between IIT Kanpur and the concerned authorities of the State.

2. The Letter of adjournment further states that affidavit indicating the updated compliance status with respect to the 22 recommendations of the Learned Amicus will be filed within three weeks...”

I. MOU EXECUTED WITH IIT, KANPUR

4. That it is most respectfully submitted that the Hon’ble Tribunal vide order dt. 07.11.2025 directed the State Authorities, including the Chief Secretary of Uttar Pradesh to initiate comprehensive environmental mapping and finalize necessary execution budgets. The relevant portion of the order is quoted as under:

“...7. The State Authorities especially the Chief Secretary, Uttar Pradesh and Secretary, Health, Govt. of U.P. are directed to provide a timeline within two weeks in respect of the steps that will be taken by the State Authorities to complete the process of mapping the entire area and find out the affected villages/ULBs/districts... The mapping will include the food chain contamination, surface water and ground water contamination and air contamination analysis...”

5. That it is submitted that a Memorandum of Understanding (MoU) has been officially executed on 15.04.2026, establishing a binding multi-party research partnership between the IIT Kanpur and the district administrations of Kanpur Nagar, Kanpur Dehat, and Fatehpur. This two-year agreement allows scientists to begin the large-scale pollution mapping in compliance of the orders of this Hon'ble Tribunal. The said comprehensive study is structured into two distinct operational phases. Phase-1 focuses on a meticulous 6-month condition assessment of pre-identified heavy metal hotspots, while Phase-2 extends into a 12-month district-wide survey to map regional contaminant gradients across air, soil, water, and agricultural environments.

A Copy of the MOU dated 15.04.2026 has been annexed herewith as **ANNEXURE-1.**

II. COMPLIANCE STATUS WITH RESPECT TO THE 22 RECOMMENDATIONS

6. That the updated compliance status with respect to each of the 22 recommendations as provided by the Learned Amicus Curiae for the District Fatehpur is as stated below in the tabular format:

S. No.	Recommendations	Compliance Status submitted in Hon'ble NGT	Concerned Department (s)	Latest Status
				Fatehpur
1.	RO–NF Water Plants: Clean Water for All Domestic Purposes at centralised and de-centralised installed RO-NF systems (Identify the usage of wells/hand pumps/ borewells/water source for animals and agriculture)	Complied	-	In order dated 25-11-2025 of Hon'ble NGT, the status mentioned is as complied. Executive Engineer, UP Jal Nigam (Rural), Fatehpur vide letter no. 1320/M-21/18 dated 27-06-2026, 1318/M-21/16 dated 27-06-2026 has submitted the compliance status regarding recommendation no. 1, the supply of clean drinking water through overhead tank, pipe network, under Jal Jeevan Mission Project/guidelines, the chromium affected 04 villages i.e. Gaudhrauli-576 families, Baniyankhera-230 families, Ahbaypur-1064 families and Ashapur-187 families, the clean drinking water supply is being delivered twice a day. The report is annexed herewith and marked as ANNEXURE-2.
2.	Blood Sampling/ survey by Govt in the affected areas of Kanpur Nagar/Dehat/ Fatehpur (Heavy Metal Analysis-Chromium, Mercury, Fluoride)	--	Health Department	Wrt. the present recommendation, a separated Affidavit by the Medical, Health and Family Welfare Department, UP is being filed and, therefore, is not being repeated for the sake of brevity.
3.	Improve Govt. Hospital's infrastructure to include		Health Department	Wrt. the present recommendation, a separated Affidavit by the Medical, Health and Family Welfare Department, UP is

	multi-speciality diagnostic facilities	--		being filed and, therefore, is not being repeated for the sake of brevity.
4.	List of all Industries (Regardless of Category/ legal/ illegal/ in-house)- Kanpur Nagar, Kanpur Dehat, Fatehpur	Complied	Infrastructure and Industrial Development Department	As per the order dated 25-11-2025 of this Hon'ble Tribunal, the said recommendation has been recorded as complied.
5.	Boundary Wall and Cover for Existing	Complied	DPRO	The DPRO, Fatehpur vide letter no. 1983/NGT/2025-26 dated 29-06-2026 has stated that recommendation no. 5 regarding construction of boundary wall has been complied with at 7 dumping yards and 6 ponds have been wire fenced. The letter dated 29-06-2026 along with the photographs is annexed herewith and marked as ANNEXURE-3 .
6.	Soil, Sludge and Water Analysis of- Panki/Shanigawa Landfill Site/ STP @ Pankha, Sajari	--	--	Not applicable for Fatehpur.
7.	Operate Existing STP (Resolving Non-Compliance Within 2 Months)	--	--	Not applicable for Fatehpur.
8.	Drain Action Plan- Untapped & Over Flowing tapped Drains	Complied	U.P. Jal Nigam (Rural)	In order dated 25-11-2025 of Hon'ble NGT, the status mentioned is as complied. DPRO, Fatehpur vide letter no. 1983/NGT/2025-26 dated 29-06-2026 has stated that

				recommendation no. 8 regarding drainage system of village Gaudhrauli, Baniyankhera, Ahbaypur and Ashapur has been completed, filter chamber has been constructed and WSP has been completed . <i>The letter dated 29-06-2026 is annexed as ANNEXURE-3 of the present affidavit.</i>
9.	Permanent Monitoring Plan for Existing STP/CETP/CCRU/ Landfills/ TSDFs	--	--	Not applicable for Fatehpur
10.	Construction and Installation of sewage system and STP in Kanpur dehat and Fatehpur	Under Progress (Complete compliance by 19.11.2027)	Namami Gange and Rural Water Supply Department / Urban Development Department	As per the letter dated 20.03.2026 by the Executive Engineer, UP Jal Nigam (Urban), Fatehpur, the tendering for the Sewerage Project of Fatehpur Urban Local Body has been completed. Under this project, an 18 MLD STP along with other ancillary works will be constructed. The scheduled date for completion of the STP is 19 November 2027. The letter dated 20.03.2026 is annexed herewith and marked as ANNEXURE-4 .
11.	Removal of Chromium, Mercury and Ash from the affected area	Under Progress	District Administration/ UPPCB	A review meeting was held in chairmanship of Chief Secretary, State of UP dated 01.04.2026. During the meeting, the present recommendation was also discussed. Subsequently, direction has been given to take up the matter and finalized the agency, allotments of funds and finalise of timeline, according to the notification S.O. 3401(E) dated 24-07-2025 issued by Ministry of Environment, Forest and Climate Change. In compliance 12 empanelled reference organizations has

				been invited to carryout detailed preliminary assessment, detailed assessment of sites and preparation of Remediation Plan and providing technical/consultancy services in execution of remediation works of dumped Chromium waste lying at Village Gudhrauli, Fatehpur, Uttar Pradesh. UPPCB, Vide letter no. H43391/C-2/Camp no.-623082/2026 dated 13.07.2026 has issued letter of acceptance to M/s Stratus India Pvt. Ltd. for detailed Environmental site assessment and preparation of Remediation Plan and providing technical/consultancy services in execution of remediation works of dumped chromium waste lying at village Gudhrauli, Fatehpur-reg. The timeline for the removal of chromium waste shall be duly furnished upon the finalization of the executing agency. The minutes of meeting dated 01-04-2026 is annexed as ANNEXURE-5. A copy of the LOA dated 13.07.2026 is annexed herewith and marked as ANNEXURE-6.
12.	Soil & Ground Water Remediation	Under progress	IIT, Kanpur/ UPPCB	A review meeting was held in chairmanship of Chief Secretary, UP dated 01-04-2026. The present recommendation was also discussed. The funds required by IIT Kanpur of Rs. 2.655 Cr. has been sanctioned and release by UPSIDA and has been transferred to IIT Kanpur, and MOU dated 15.04.2026 has been signed between IIT Kanpur and 03 District Administration i.e. Kanpur Nagar, Kanpur Dehat and Fatehpur.

13.	River Rejuvenation Plan (Senger/Noon/Pandu Rivers)- Including Flood Plain Zoning, Rain water harvesting, watershed development, encroachment removal, Eco-flow	Under Progress	Irrigation Department	Executive Engineer (Irrigation Department) vide letter dated 18.07.2026 informed as under: • The Inundation Maps for the catchment areas of all three rivers have been successfully received from the Flood Management Information System Centre (F.M.I.S.C.), Lucknow. Additionally, 1-meter contour interval maps have been obtained from the Survey of India, Lucknow. • KML files and approximate area boundaries to generate a high-precision DEM data have been received from F.M.I.S.C. Lucknow and N.I.H. Roorkee. • Noon and Pandu Rivers: The Survey of India completed 273 sq. km of the total 635 sq. km survey prior to January 23, 2026. The remaining drone survey faced delays due to restricted DGCA Red and Yellow Zones, requiring mandatory clearances from MOCA, MHA, and ATC, resulting the revised timeline for the acquisition of the remaining DEM data is scheduled for August 30, 2026. • Upon receiving the 1-meter contour interval DEM from the Central Water Commission, the final timeline is as follows: i. Interim Report by October, 2026; ii. Final Report by December, 2026; iii. Ground Truth Verification by February, 2027; iv. Gazette Notification by May, 2027; and v. Physical Pillar Demarcation by February, 2028.

14.	Government Multi-Specialty Medical Aid Facility for victims of Heavy metal contamination (can be established in existing Govt Hospitals in all three districts)	--	Health Department	Wrt. the present recommendation, a separated Affidavit by the Medical, Health and Family Welfare Department, UP is being filed and, therefore, is not being repeated for the sake of brevity.
15.	Induction Of Work force in CPCB/ PCB	--	CPCB/UPPCB B	MOU has been signed between IIT Kanpur and UPPCB for selection and recruitment advertisement dated 28-02-2026 published in newspaper.
16.	Technical Infrastructure to State PCB/ SGWB	Complied	UPPCB	NABL accredited lab functional.
17.	Continuous supply of Electricity for STP/CETP/ Hospitals	Complied	UPPCL	In order dated 25-11-2025 of Hon'ble NGT, the status mentioned is as complied.
18.	Bye-Laws for Preventing Environmental Pollution from Mercury (inlines of Minamata Convention)	Under Progress	MOEFCC & CPCB	It is submitted that the Member Secretary, UPPCB Lucknow has issued a letter dated 18.11.2025, directing all relevant departments to take necessary actions
19.	Find out the source of Chromium, Mercury, Fluoride, and Iron in the eco-system.	Under Progress	DoEF&CC / IIDC	The funds required by IIT Kanpur of Rs. 2.655 Cr. has been sanctioned and release by UPSIDA and has been transferred to IIT Kanpur, and MOU has been signed between IIT Kanpur and 03 District Administration i.e. Kanpur Nagar, Kanpur Dehat and Fatehpur.

20.	Survey And Mapping of (new/old) Dump Sites (of chromium, mercury, ash) in Fatehpur and Kanpur Dehat, Kanpur Nagar:	Under Progress	DoEF&CC / IIDC	The funds required by IIT Kanpur of Rs. 2.655 Cr. has been sanctioned and release by UPSIDA and has been tranfer to IIT Kanpur, and MOU has been signed between IIT Kanpur and 03 District Administration i.e. Kanpur Nagar, Kanpur Dehat and Fatehpur.
21.	Survey and Mapping of Ground water Contamination in Fatehpur and Kanpur Dehat, Kanpur Nagar	Under Progress	CGWA/ DoEF&CC/ IIDC	The funds required by IIT Kanpur of Rs. 2.655 Cr. has been sanctioned and release by UPSIDA and has been tranfer to IIT Kanpur, and MOU has been signed between IIT Kanpur and 03 District Administration i.e. Kanpur Nagar, Kanpur Dehat and Fatehpur.
22.	Survey of People/Cattle/Food Chain-To Check Degreeof Contamination and create an effective Remediation Plan Against Bio-Accumulation of Heavy Metals.	Under Progress	Health Agriculture / Veterinary Department	That vide letter dated 09.07.2026 to CVO, Fatehpur, updated status has been sought regarding the current status of the proposal sent seeking allocation of Rs. 4,48,400/- to the Director, Administration and Development, Department of Animal Husbandry, Government of Uttar Pradesh, Lucknow, towards testing of 20 bovine (cow/buffalo) samples from the district. Furthermore, timeline for the same has been sought through the aforementioned letter.That additionally, vide letter dated 09.07.2026 to District Agriculture Officer, it has been requested that the updated status of the proposal for the survey of Food contamination while specifically indicating the timeline for completion of the said exercise be provided at the earliest. A copy of the letters dated 09.07.2026 sent to CVO, Fatehpur and District Agriculture Officer is annexed herewith and marked as ANNEXURE-7 .

8. I state that everything stated above has been stated by me in my official capacity on and derived from the official records and I state that nothing material has been concealed there from.



 **DEPONENT**

VERIFICATION

Verified at Patancheru on this 24 day of 07, 2026,
that the contents of the above affidavit from paragraphs 1 to 8 are
believed to be true and correct to the best of my knowledge and belief.
No part of it is false and nothing material has been concealed
therefrom.

 **DEPONENT**

Sworn Before me this day at
of Sri. Radha Lakshmi Vaths
to whom the Contents of this affidavit
documents have been Explained and
who is identified as
..... advocate
Received the Rupees 1000/-
24/07/2026

Consultancy Project

Memorandum of Understanding (MoU)

This Memorandum of Understanding ("MoU") is effective as of **April 15th 2026** ("Effective Date") by and between

Indian Institute of Technology Kanpur, a research and educational institution of national importance, established under the Institute of Technology Act, 1961, enacted by the Parliament of Republic of India, having its office at P.O. IIT Kanpur, Kalyanpur, Kanpur, U.P.-208016, India, hereinafter referred to as "IITK", of the FIRST PART.

And

Office of the District Magistrate Kanpur Dehat, having its registered office at Collectorate, Mati, Akbarpur, Kanpur Dehat (UP), hereinafter referred to as the "**DM-KAN**", of the SECOND PART.

And

Office of the District Magistrate Kanpur Nagar, having its registered office at 16/12, Neil Rd, Civil Lines, Kanpur Nagar (UP), hereinafter referred to as the "**DM-KAP**", of the THIRD PART.

And

Office of the District Magistrate Fatehpur, having its registered office at DM Office, Collectorate, Fatehpur (UP), hereinafter referred to as the "**DM-FAT**", of the FOURTH PART,

The aforesaid institutions are hereinafter referred to individually as the "Party" and collectively as the "Parties".

Whereas IITK is one of the premier institutes to provide meaningful education, to conduct original research of the highest standard and to provide leadership in technological innovation for the industrial growth of the country. IITK imparts and undertakes cutting-edge research in various areas of science, engineering, design, management, and humanities.

Whereas DM-KAN is engaged in the business of serving as the executive head of a Kanpur Dehal district's administration, of behalf of the Government of Uttar Pradesh.

Whereas DM-KAP is engaged in the business of serving as the executive head of a Kanpur Nagar district's administration, of behalf of the Government of Uttar Pradesh.

Whereas DM-FAT is engaged in the business of serving as the executive head of a Fatehpur district's administration, of behalf of the Government of Uttar Pradesh.



Whereas Prof. Manoj Kumar Tiwari, Department of Civil Engineering / Centre for Environmental Science and Engineering / Kotak School of Sustainability (hereinafter referred to as "IITK Principal Investigator") and Prof. Purnendu Bose, Department of Civil Engineering (hereinafter referred to as "IITK Co-Principal Investigator") will initiate work on "Mapping of Contaminants in Surface Water, Groundwater, Soil, and Air in Kanpur Dehat, Kanpur Nagar, and Fatehpur districts of UP" (hereinafter referred to as the "Project"). The Project includes the sampling and contaminants analysis in the groundwater, surface water, soil and air samples from the industrial pollution affected areas of Kanpur Dehat, Kanpur Nagar, and Fatehpur districts of UP, as per the directives of National Green Tribunal (NGT) wide O.A. No. 985/2019 (IA No. 568/2024) with O.A. No. 528/2023 with O.A. No. 934/2024. A cluster-based sample survey and GIS-Based Mapping of the affected region will be taken up by IITK.

Their research team at IITK will execute the obligations of non-disclosure of Confidential Information received from DM-KAN, DM-KAP and DM-FAT.

Whereas the Parties desire to record the broad terms and conditions that are jointly accepted and agreed to in this MoU as contained hereunder.

1. Definition:

- (a) DM-KAN, DM-KAP and DM-FAT know-how shall mean and include all know-how of methods, material, software, designs, patterns, formats, proprietary technical literature, and information developed, owned and provided by the DM-KAN, DM-KAP and DM-FAT, which are required for the Project.
- (b) IITK know-how shall mean and include all know-how of methods, material, software, designs, patterns, formats, proprietary technical literature, and information developed, published or otherwise owned and provided by IITK, which are required for the Project.
- (c) DM-KAN Personnel shall mean the personnel or engineers of the DM-KAN deputed for the Project, responsible for supporting project related activities in Kanpur Dehat District.
- (d) DM-KAP Personnel shall mean the personnel or engineers of the DM-KNP deputed for the Project, responsible for supporting project related activities in Kanpur Nagar District.
- (e) DM-FAT Personnel shall mean the personnel or engineers of the DM-FAT deputed for the Project, responsible for supporting project related activities in Fatehpur District.
- (f) IITK Principal Investigator Research Team shall comprise the Principal Investigator and the Co-Investigators participating in the Project(s).
- (g) "Disclosing Party" shall mean the Party to the MoU, or its employees, agents and other authorized representatives disclosing the Confidential Information to the other Parties to the MoU, or its employees, agents and other authorized representatives.

- (h) "Receiving Party" shall mean the Party to the MoU, or its employees, agents and other authorized representatives, receiving the Confidential Information from the other Parties to the MoU, or its employees, agents and other authorized representatives.



2. Items/areas of collaboration/deliverables:

Technical specifications of the Project are given in Annexure A to this MoU.

3. Activities and Obligations:

- (a) DM-KAN / DM-KAP / DM-FAT shall be responsible for providing the funds required for the Project, as identified in Annexure B.
- (b) The DM-KAN, DM-KAP and DM-FAT may depute appropriate Officials / Personnel to participate in the Project, as per mutual agreement. The IITK will provide its facilities and resources for the execution of the Project.
- (c) The DM-KAN, DM-KAP and DM-FAT will provide project related know-how, which may be deemed necessary for the Project.
- (d) The DM-KAN, DM-KAP and DM-FAT shall use IITK know-how only for the purpose of conducting the Project and prevent it from unauthorized usage or falling into unauthorized hands.

4. Intellectual Property Rights:

Ownership of any Intellectual Property (including but not limited to confidential information, know-how, patents, copyrights, design rights, rights relating to computer software, and any other industrial or intellectual property rights) developed jointly during the course of this MoU shall be vested in all the Parties to this MoU.

Any publication of results shall only be possible with the prior written notice to the other Party.

IITK will retain a personal, non-transferable right to use the Intellectual Property developed during the Project for non-commercial academic, publication and further research purposes.

5. Effective Date, duration, termination of the MoU:

The MoU shall be effective from the Effective Date, upon signatures of the Parties and shall remain in force for a period of two (02) years. The Parties may extend the term by written agreement signed by both the Parties.

The Project work may be terminated by any Party by giving the other Parties a written notice of 60 days, mentioning sufficient cause for such termination. However, all the Parties will ensure that the provisions of this MoU shall continue to apply to all activities in progress until their completion. Clauses relating to Intellectual Property Rights, Limitation of Liability, Publicity, Independent Contractors, Governing Laws & Conflict Resolution and clause 14 and 15 shall survive the termination or expiration of this MoU.

6. Payment:

Financial specifications are given in Annexure B to this MoU. All cheques will be drawn in favour of the Registrar, IIT Kanpur. The payment shall be made to the extent possible within 15 calendar days from the date of receipt of invoice from IITK.



7. Confidentiality:

- a. Confidential Information includes all communication of information disclosed in documentary or tangible form between the Parties, including oral, written and machine-readable form, pertaining to the above which is indicated as confidential. In the case of such information disclosed orally or visually, the Disclosing Party shall confirm in writing the fact and general nature of each disclosure within (30) days after it is made.
- b. The Confidential Information includes information:
 1. Disclosed by or on behalf of the Disclosing Party to the Receiving Party,
 2. Otherwise learned or ascertained by the Receiving Party from inspection and/or evaluation of sample(s) identified by the Disclosing Party as confidential and provided to the receiving party by or on behalf of the Disclosing Party (sample(s)) and/or,
 3. Otherwise learned or ascertained by the Receiving Party from the Disclosing Party.
- c. The Receiving Party will not disclose Confidential Information of Disclosing Party to any other person and use at least the same degree of care to maintain the Information confidential as the Receiving Party uses in maintaining as confidential, its own confidential information, but always at least a reasonable degree of care; due diligence will be taken by both Parties in maintenance of the Confidential Information.
- d. The Receiving Party will use the Confidential Information only for the above mentioned purpose.
- e. The Receiving Party will restrict disclosure of the Confidential Information of the Disclosing Party solely to those employees, subsidiaries, parent and affiliated companies of Receiving Party having a need to know such Information in order to accomplish the purpose stated above.
- f. This MoU imposes no obligations on the Receiving Party with respect to any portion of the Confidential Information received from the Disclosing Party which:
 1. was known to the Receiving Party prior to disclosure by the Disclosing Party,
 2. is lawfully obtained by the Receiving Party from a third party under no obligation of confidentiality,
 3. is or becomes generally known or publicly available other than by unauthorized disclosure,
 4. is independently developed by Receiving Party or
 5. is disclosed by Disclosing Party to a third party without a duty of confidentiality on the third party.
 6. is required by law or decree.
- g. The Confidential Information shall remain the sole property of the Disclosing Party.
- h. The obligation of non-disclosure of the Confidential Information shall survive for 2 years after expiry/termination of this MoU.



8. Limitation of Liability:

Neither Party, nor any of their affiliates nor their or their affiliates respective directors, officers, employees, subcontractors or agents shall be liable to the other Party for any special, incidental, indirect or consequential damages (including, but not limited to, contract, negligence and tort liability) in connection with or arising out of this MoU.

9. Publicity:

Neither Party shall use the name of the other Party or its employees in any advertisement, press release or publicity with reference to this MoU without prior written approval of the other Party, except for necessary governmental disclosures, and as per NGT and empowered court's order.

10. Independent Contractors:

For the purposes of this MoU, the Parties hereto are independent contractors and nothing contained in this MoU shall be construed to place them in the relationship of partners, principal and agent, employer/employee or joint ventures.

11. Amendment:

Any amendment or variation to this MoU shall be made by a written agreement between the Parties.

12. Governing Laws & Conflict Resolution:

This MoU shall be constructed, governed, interpreted and applied in accordance with the laws of India. The Parties shall attempt in good faith to resolve promptly any dispute arising out of or relating to this MoU by negotiation. If the matter cannot be resolved in the normal course of business, within ten (10) days after the dispute arises, any interested Party shall give the other Party written notice of any such dispute not resolved, after which the dispute shall be referred to Director, IITK; District Magistrate, Kanpur Dehat; District Magistrate, Kanpur Nagar; and District Magistrate, Fatehpur, who will jointly resolve the dispute in a spirit of independence, mutual respect, and shared responsibility. In case an amicable settlement of any disputes arising out of or relating to this MoU is not achieved within thirty (30) days after written notice is received, such dispute shall be referred to arbitration in accordance with the provisions of the Arbitration and Conciliation Act, 1996 (as amended from time to time), by one (1)/sole arbitrator appointed in accordance with said Act. The seat of the arbitration shall be Kanpur. The arbitration shall be conducted in the English language and the award shall be final and binding upon the Parties. Each Party shall bear its own costs of the arbitration unless the arbitrator otherwise directs.

13. Force Majeure:

Each Party shall be excused from performance of the MoU only to the extent that the performance is prevented by conditions beyond reasonable control of the affected Party. The Party claiming excuse for the delayed performance will promptly notify the other Party and will resume its performance as soon as performance is possible.

14. Any Information, Products, Materials, Services, Intellectual Property, Other Property or Rights, granted or provided Or generated by IITK pursuant to this MoU are on an As Is Where Is basis.**15. IITK makes no warranties of any kind either express or implied, to the DM-KAN, DM-KAP and DM-**

FAT or any third party, as to any matter including, but not limited to, warranty of fitness for particular purpose, or merchantability, exclusivity or results obtained from use.

In witness thereof, the Parties hereto have signed this MoU on the Effective Date mentioned hereinbefore.

For and on behalf of IITK

Signature:

For
Name: Prof. Tarun Gupta

Designation: Dean, Research and Development, IITK

Date: 15/05/26

अधिष्ठाता
DEAN
अनुसंधान एवं विकास
Research & Development
आई० आई० टी० कानपुर
I.I.T. KANPUR

For and on behalf of DM-KAN

Signature:

Name: Amit Kumar

Designation: ADM (Administration)

Date: 30.05.2026 अपर जिलाधिकारी (प्रशासन)
कानपुर देहात

In the presence of

Witness:

Prof. Manoj Kumar Tiwari
IIT Kanpur

In the presence of

Witness:

Manoj Kumar
RO, UPPCB, Kanpur Dehat

For and on behalf of DM-KAP

Signature:

Name:

Designation:

Date:

ADM City
Kanpur Nagar
Alok Kumar Gupta

ADM (City)

21/5/26

Signature:

Name:

Designation:

Date:

Vip
VINAYA PANDEY

ADM (F&R)

08-06-2026

In the presence of

Witness:

Akhilesh Kumar Dwivedi
Reader
Adm (C)
21/5/26

In the presence of

Witness:

08/06/2026
SAMLB/



Technical specifications of the Project

Project Title: Mapping of Contaminants in Surface Water, Groundwater, Soil, and Air in Kanpur Dehat, Kanpur Nagar, and Fatehpur districts of UP

Project Objective & description:

The overall objective of the proposal is to assess the state and extent of contamination (primarily industrial pollutants and heavy metals including Chromium, Iron, Mercury, Lead, Arsenic) in the study area (Kanpur Dehat, Kanpur Nagar, and Fatehpur districts), and suggest potential mitigation/adaptation measures.

The study will be conducted in 2 phases, where the specific objectives are as under:

Phase-I Objective: Condition assessment of identified hotspots/affected regions through site-visit and reconnaissance survey of the affected regions, and sampling and analysis of surface waters, groundwaters, soils and ambient air samples.

Phase-II Objective: Mapping of entire affected districts for quantitative estimation of the spread of the contamination (if any) in different environmental mediums, by designing a sampling strategy for coverage of the entire districts, based on the results of Phase-I study, and sampling and analysis of surface waters, groundwaters, soils and ambient air samples along with industrial effluent discharge samples from the entire districts.

Finally, the study aims to prepare a GIS based detailed regional mapping of the contaminants in the three districts and provide recommendations on mitigation/adaptation measures

Duties of each Party under the Project:**Duties of IITK**

- 1) IITK Principal Investigator and Co-Principal Investigator will build a team of student/project staff for the project.
- 2) IITK Team will conduct site-visit and reconnaissance survey of the affected regions in the selected districts.
- 3) IITK Team will identify industrial effluent discharge locations to be sampled, in consultation with DM-KAN, DM-KAP and DM-FAT Personnel.
- 4) IITK Team will collect surface water, groundwater, industrial effluents, soil and ambient air samples from the identified spots following scientific sampling and sample preservation protocols.
- 5) IITK will facilitate its laboratories and equipment for the analysis
- 6) IITK Team will analyze the surface water, groundwater, effluent discharge, soil and air samples for relevant parameters
- 7) IITK Team will prepare a quantitative mapping of contaminated sites (hotspots) on GIS-Platform
- 8) IITK Team will submit Phase-I report with quantitative mapping of contaminants in pre-identified affected regions with recommendations on mitigation/adaptation measures



- 9) For Phase-II, IITK Team will design a sampling strategy for coverage of the entire districts, based on the results of Phase-I study, additional input from secondary sources, and consultation with DM-KAN, DM-KAP and DM-FAT Personnel.
- 10) IITK Team will conduct sampling and analysis of surface waters, groundwaters, soils and ambient air samples along with industrial effluent discharge samples from the entire districts as per designed sampling plan
- 11) IITK Team will do testing and analysis for Phase-II samples
- 12) IITK Team will prepare a GIS based detailed regional mapping of the contaminants in the three identified districts
- 13) IITK Team will submit Phase-II report with detailed quantitative mapping of contaminants in the districts with recommendations on mitigation/adaptation measures

List of pre-identified affected areas in the three districts of concern. (Information Source: UPPCB)

Kanpur Dehat District	Kanpur Nagar District	Fatehpur District
Affected Areas: - Rania Industrial Area (primary chromium hotspot) - Yadavpurwa hamlet - Chauhanpurwa hamlet - Palanpurwa hamlet - Umran village - Gharampur village - Shivnathpurwa - Agricultural lands downstream of the Rania industrial area - Industrial drains, ponds and low-lying water bodies near Rania	Affected Areas: - Juhi Baburiya (Rakhi Mandi) - Afeem Kothi (Rakhi Mandi) - Jajmau Industrial Area - Tejab Mill Campus, Anwarganj - Golaghat area - Panki Industrial Area - Naureya Kheda / Naubasta area - Ruma Treatment Storage and Disposal Facility (TSDF)	Affected Areas: - Gudhrauli Village and surrounding residential areas - Gudhrauli-Baniyankheda Road (both left and right sides) - Sheetla Mata Mandir (front and back), Gudhrauli - Kali Mata Mandir near highway, Gudhrauli - Area near railway track underpass, Gudhrauli - Madhuchanda Technochem dump yard along GT Road - Abhaypur village (near tyre factory / Ganpati Traders) - Nursing College area along GT Road-Abhaypur Road - Flour mill (Atta Chakki) area along GT Road-Abhaypur Road
Type of locations: Villages, agricultural fields, residential, and industrial regions	Type of locations: Comprise industrial estates, dense residential zones, waste handling facilities and transport-linked commercial areas	Type of locations: Locations represent residential, roadside, religious, industrial and agricultural settings
Identified sources of contamination: Historical dumping of chromium waste and other industrial wastes	Identified sources of contamination: Industrial and commercial zones with potential chromium contamination	Identified sources of contamination: - Historical dumping of chromium waste - Chromium exposure is likely through multiple pathways



- 1) Each of the DM-KAN, DM-KAP and DM-FAT party will assign a nodal person for coordinating project activities with IITK, in their respective districts.
- 2) Nodal person should help in organizing IITK team's meetings with the relevant stakeholders.
- 3) Each of the DM-KAN, DM-KAP and DM-FAT party will assist in IITK team for administrative support during field visits and sampling, in their respective districts.
- 4) Each of the DM-KAN, DM-KAP and DM-FAT party will provide relevant reports and data from any prior study available with them.
- 5) Financial support (as per annexure B) for the study is to be provided by DM-KAN / DM-KAP / DM-FAT

Deliverables:

- For Phase-I: A GIS based contamination maps for hotspots in the three districts
- For Phase-II: A GIS based detailed regional maps of the contaminants in the three districts for air, water, and soil environments
- A report with recommendations on mitigation/adaptation measures

Schedule for completion:

- Time for the Phase-I Study: 6 Months
- Time for the Phase-II Study: 12 Months (to be started after completion of Phase I)

Principal Investigators from IITK:

Principal Investigator: Prof. Manoj Kumar Tiwari
Centre for Environmental Science and Engineering, IIT Kanpur
Kotak School of Sustainability, IIT Kanpur
Department of Civil Engineering, IIT Kanpur

Co-Principal Investigator: Prof. Purnendu Bose
Department of Civil Engineering, IIT Kanpur



Annexure B
Financial Specifications

Budget for Phase-I:

₹2,65,50,000/- (inclusive of institute overheads @ 25% of cost plus GST at applicable rates)

Budget for Phase-II:

To be worked out later, after conclusion of Phase-I study

Payment Terms:

Total amount for Phase -I: At signing of the MoU

Total amount for Phase -II (as decided after concluding Phase-I): At the starting of Phase-II of project





उत्तर प्रदेश जल निगम (ग्रामीण)

अधिकासी अभियन्ता, खण्ड कार्यालय, उ०प्र० जल निगम,

फतेहपुर- 212601

पत्रांक : 1320/ M-21 118 : दिनांक 27/ 06 / 2026
सेवा में,

मुख्य विकास अधिकारी,
फतेहपुर।

विषय:- क्रोमियम प्रभावित ग्रामों-गोधरौली, बनियनखेडा, अभयपुर एवं आशापुर में पेयजल आपूर्ति की
वर्तमान स्थिति।

महोदय,

उपरोक्त विषयक सन्दर्भ में अवगत कराना है कि क्रोमियम प्रभावित ग्रामों में जल जीवन मिशन के गाइडलाइन्स के अनुसार ग्राम-गोधरौली, बनियनखेडा, अभयपुर व आशापुर में सुबह शाम शुद्ध पेयजल की आपूर्ति की जा रही है।

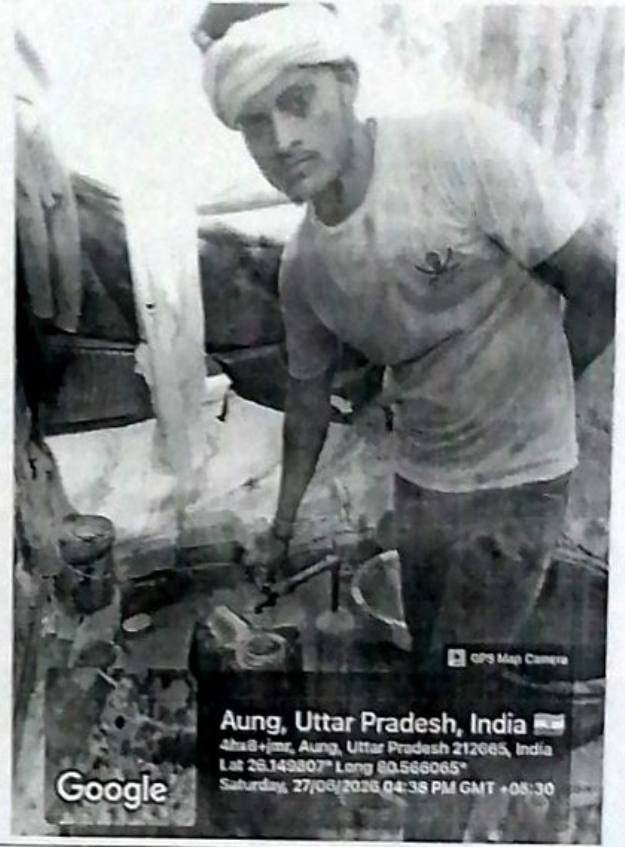
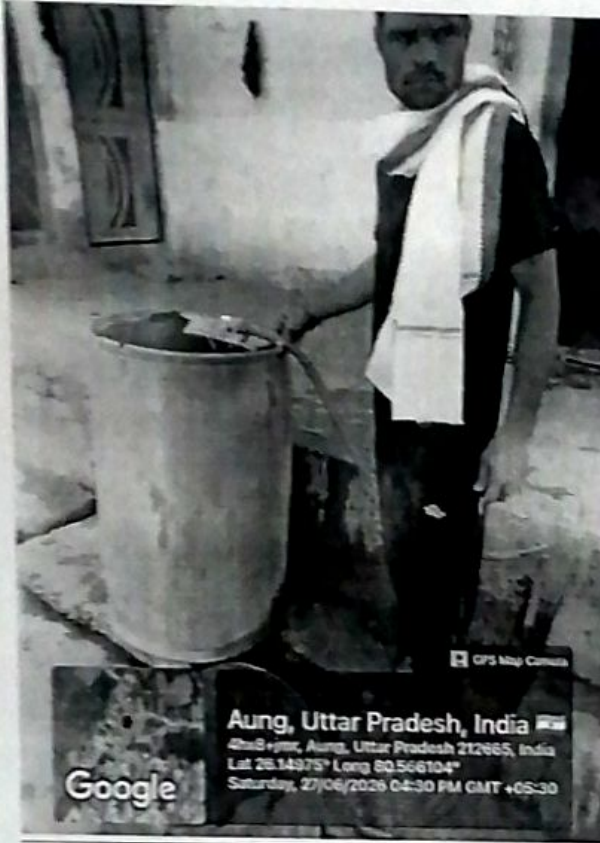
1. गोधरौली:- बनियनखेडा ग्राम समूह पेयजल योजना के अन्तर्गत बनियनखेडा व गोधरौली ग्राम में बनियनखेडा में निर्मित 250 कि०ली० क्षमता के ओवर हेड टैंक के माध्यम से शुद्ध पेयजल की आपूर्ति दिन में 02 बार की जा रही है। ग्राम पंचायत-गोधरौली में कुल 576 परिवार हैं जिनमें से सभी 576 परिवारों को पाइप पेयजल योजना से कनेक्शन प्रदान करते हुये शुद्ध पेयजल की आपूर्ति दिन में 02 बार की जा रही है।
2. बनियनखेडा:- ग्राम पंचायत-बनियनखेडा में कुल 230 परिवार हैं जिनमें से सभी 230 परिवारों को पाइप पेयजल योजना से कनेक्शन प्रदान करते हुये शुद्ध पेयजल की आपूर्ति दिन में 02 बार की जा रही है।
3. अभयपुर:- ग्राम पंचायत-अभयपुर में कुल 1064 परिवार हैं जिनमें से सभी 1064 परिवारों को जोन-1 में निर्मित 225 कि०ली० क्षमता तथा जोन-2 में निर्मित 100 कि०ली० क्षमता के ओवरहेड टैंक के माध्यम से शुद्ध पेयजल की आपूर्ति दिन में 02 बार की जा रही है।
4. आशापुर:- ग्राम पंचायत-आशापुर में कुल 187 परिवार हैं जिनमें से सभी 187 परिवारों को 50 किलो०ली० क्षमता के ओवरहेड टैंक के माध्यम से शुद्ध पेयजल की आपूर्ति दिन में 02 बार की जा रही है।

Recommendations/suggestions which were recorded in the proceedings dated 01.07.2025 of OA No. 985/2019, 986/2019, 528/2023

S. No	Recommendations	Compliance done (Yes/No)	Timeline
1.	RO-NF Water Plants: Clean Water for All Domestic Purposes at centralised and de-centralised installed RO- NF systems (Identify the usage of wells/hand pumps/ borewells water source for animals and agriculture)	YES	-


(अनुराग गौतम)
अधिकासी अभियन्ता

ग्राम-गोधरौली में गृह संयोजन के माध्यम से शुद्ध पेयजल की आपूर्ति



(अनुराग गौतम)
अधिशाली अभियन्ता

कार्यालय अधिशासी अभियन्ता, खण्ड कार्यालय, उ०प्र० जल निगम
(ग्रामीण), फतेहपुर

प्रमाण-पत्र

प्रमाणित किया जाता है कि ग्राम-गोधरौली के समस्त परिवारों को पाइप पेयजल योजना के माध्यम से शुद्ध जलापूर्ति पूर्ण रूप से सुनिश्चित करा ली गई है।


(अनुराग गौतम)
अधिशासी अभियन्ता

प्रेषक,

जिला पंचायत राज अधिकारी,
जनपद—फतेहपुर।

सेवा में,

मुख्य विकास अधिकारी,
फतेहपुर।

पत्रांक: 1983/एन0जी0टी0/2026-27/दिनांक 29.06.2026

विषय— मा0 राष्ट्रीय हरित अधिकरण, नई दिल्ली में विचाराधीन Original Application No. 985/2019(I.A. No. 568/2024), Original Application No. 986/2019 Original Application No. 528/2023 & Original Application No. 934/2024 में पारित आदेश दिनांक 07.04.2026 के अनुपालन में आख्या प्रेषण क सम्बन्ध में।

महोदय,

कृपया मा0 राष्ट्रीय हरित अधिकरण द्वारा दिनांक 07.04.2026 को पारित आदेश में 22 बिन्दुओं से सम्बन्धित अनुपालन की स्थिति व निर्धारित समयावधि के साथ सूचना प्रस्तुत करने के निर्देश दिये गये हैं। जिसके क्रम में अवगत कराना है कि उक्त 22 बिन्दुओं में से 02 बिन्दु (क्रमश 5 व 8) अधोहस्ताक्षरी के विभाग से सम्बन्धित है। जिसकी अनुपालन आख्या निम्नवत् है।

बिन्दु संख्या-5 : Boundary Wall and Cover For Existing Cr. Dmp/Plume एवं संदूषित परिसंकटमय अपशिष्टों को किसी अन्य अनधिकृत स्थान पर न फेंकें, से रोकने हेतु प्रभावी निगरानी व्यवस्था करायी जाये। जनपद—फतेहपुर में क्रोमियम अपशिष्ट को डिस्पोज किए जाने हेतु CSIR-IITR, लखनऊ के साथ समन्वय स्थापित कर कार्य योजना यथा शीघ्र उपलब्ध कराने के निर्देश दिये गये।

उक्त के क्रम में ग्राम पंचायत—गोधरौली, बनियनखेड़ा, अभयपुर एवं आशापुर में क्षेत्रीय अधिकारी उ0प्र0 प्रदूषण नियंत्रण बोर्ड प्रयागराज द्वारा 7 स्थल व 6 तालाब चिह्नित किये गये हैं, जिनमें स्लज डम्प/डाला गया है, की सूची उपलब्ध करायी गयी थी। मा0राष्ट्रीय हरित अधिकरण, नई दिल्ली के द्वारा दिये गये निर्देश दिनांक 07.04.2026 के क्रम में क्रोमियम डम्प स्थल में क्रोमियम के हवा से फैलाव को रोकने एवं ग्रामीण जन में किसी प्रकार का संक्रमण न फैले उसके लिए 07 डम्पिंग यार्ड को **प्री कास्ट आर0सी0सी0 बाउण्ड्रीवाल H Shape Column बाउण्ड्रीवाल** निर्माण कराया गया व 6 तालाबों पर वायर फेनिसिंग का कार्य पूर्ण करा दिया गया। सभी चिह्नित 13 स्थलों की स्थिति निम्नवत् है:—

km

क्र.सं.	स्थल का नाम	जिओ को-आर्डिनेट्स		होने वाले कार्य की अद्यतन स्थिति
		लेटीट्यूड	लॉन्गिट्यूड	
1.	निर्माणाधीन नर्सिंग कालेज एवं हॉस्पिटल ग्राम-अभयपुर, फतेहपुर एवं मेसर्स अदिति रोलर फ्लोर मिल, ग्राम-अभयपुर, फतेहपुर	26.194171 26.195566	80.550983 80.553541	प्री कास्ट RRC बाउण्ड्रीवाल H Shape Column बाउण्ड्रीवाल का कार्य पूर्ण
2.	नेशनल हाईवे के किनारे ग्राम- रहसूपुर, फतेहपुर।	26.190308	80.54489	प्री कास्ट RRC बाउण्ड्रीवाल H Shape Column बाउण्ड्रीवाल का कार्य पूर्ण
3.	गोधरौली से बनियनखेड़ा रोड, फतेहपुर।	26.146478	80.568393	प्री कास्ट RRC बाउण्ड्रीवाल H Shape Column बाउण्ड्रीवाल का कार्य पूर्ण
4.	गोधरौली से बनियनखेड़ा रोड, नियर रेलवे लाइन, फतेहपुर।	26.139033	80.562661	प्री कास्ट RRC बाउण्ड्रीवाल H Shape Column बाउण्ड्रीवाल का कार्य पूर्ण
5.	मेसर्स मधुचन्द्रा टेक्नोकेम कॉम्प्लेक्स प्रा0लि0 डम्प यार्ड, ग्राम-गोधरौली, फतेहपुर (बाउण्ड्रीवाल सहित) एवं इसके बाहर रोड के किनारे	26.138794 26.138673	80.576844 80.576786	प्री कास्ट RRC बाउण्ड्रीवाल H Shape Column बाउण्ड्रीवाल का कार्य पूर्ण
6.	कलारन तालाब (शीतला माता मन्दिर के समीप) गोधरौली, फतेहपुर।	26.150154	80.566846	वायर फेन्सिंग का कार्य पूर्ण
7.	रौनिया तालाब, गोधरौली, फतेहपुर।	26.147713	80.568899	वायर फेन्सिंग का कार्य पूर्ण
8.	कश्मीरी तालाब, गोधरौली, फतेहपुर।	26.147776	80.568851	वायर फेन्सिंग का कार्य पूर्ण
9.	चतारा तालाब, गोधरौली, फतेहपुर।	26.15019	80.566851	वायर फेन्सिंग का कार्य पूर्ण
10.	बनियन गढ़ई तालाब, गोधरौली, फतेहपुर।	26.148378	80.565877	वायर फेन्सिंग का कार्य पूर्ण
11.	बुड़ैला तालाब, गोधरौली, फतेहपुर।	26.147402	80.566376	वायर फेन्सिंग का कार्य पूर्ण
12.	गोधरौली-बनियनखेड़ा रोड (लेफ्ट) गोधरौली फतेहपुर	-	-	प्री कास्ट बाउण्ड्रीवाल का कार्य पूर्ण है

13	श्री राजेन्द्र रविदास पुत्र जौहरी के घर डब्लू0एस0पी के पास ग्राम गोधरौली	-	-	प्री कास्ट बाउण्ड्रीवाल का कार्य पूर्ण है
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बिन्दु संख्या-8 : जनपद-फतेहपुर के ग्राम-गोधरौली, बनियनखेड़ा, अभयपुर, आशापुर में स्थिति अनटैप्ड नालों, आंशिक अनटैप्ड नालों एवं ओवरफ्लो नालों को पूर्णतया टैप्ड करने विवरण के साथ Drain Action Plan प्रस्तुत किया जाये।

जनपद-फतेहपुर की ग्राम पंचायत-गोधरौली, बनियनखेड़ा, अभयपुर, आशापुर में घरों से निकलने वाले अपशिष्ट पेयजल के निस्तारण हेतु ग्राम पंचायत में नालियों का निर्माण कराया गया है जिसमें से ग्राम पंचायत-गोधरौली की कुल आबादी 3354 एवं कुल परिवार 576 है, जिसमें कुल 27 पक्की नालियां हैं जिसकी लगभग लम्बाई 2200 मीटर है, जिनका पानी गांव में स्थित 08 तालाबों में जाता है। उक्त नालियों में से 03 नालियां मरम्मत योग्य थीं जिनकी मरम्मत का कार्य पूर्ण करा लिया गया है। इस प्रकार सभी 27 नालियां पूर्णतया टैप्ड हैं। तालाबों में जाने वाले पानी के निस्तारण/शोधन हेतु सभी तालाबों में 08 फिल्टर चेम्बर एवं 01 डब्लू0एस0पी0 बनाया जाना प्रस्तावित था, उक्त कार्यों को ससमय पूर्ण करा लिया गया है।

ग्राम पंचायत-बनियनखेड़ा की कुल आबादी 1364 एवं परिवारों की संख्या-230 है, जिसमें कुल 7 पक्की नालियां हैं, जिनकी लगभग 700 मीटर हैं सभी नालियां टैप्ड हैं। नालियां तथा जिसका पानी गांव में स्थित 02 तालाबों में जाता है। दोनों तालाबों में 03 फिल्टर चेम्बर तथा 01 डब्लू0एस0पी0 बनाया जाना प्रस्तावित था। उक्त कार्य पूर्ण करा लिये गये हैं।

ग्राम पंचायत-अभयपुर की कुल आबादी 5798 एवं परिवारों की संख्या-1064 है, जिसमें कुल 35 पक्की नालियां हैं, जिनकी लगभग लम्बाई 5000 मीटर हैं, जिसमें 06 नाली मरम्मत योग्य थी जिनका कार्य पूर्ण कराते हुए सभी 35 नालियों को टैप्ड करा दिया गया है। 02 फिल्टर चेम्बर तथा 01 डब्लू0एस0पी0 का निर्माण प्रस्तावित था, जिसमें से फिल्टर चेम्बर का निर्माण कार्य ससमय पूर्ण करा लिया गया है तथा डब्लू0एस0पी0 के निर्माण का कार्य पूर्ण करा लिया गया है।

ग्राम पंचायत-आशापुर की कुल आबादी 1035 एवं परिवारों की संख्या-187 है, जिसमें कुल 08 पक्की नालियां हैं, सभी नालियां टैप्ड हैं। जिनकी लगभग लम्बाई 1100 मीटर हैं ग्राम में एक तालाब है, जिस पर 02 फिल्टर चेम्बर 01 डब्लू0एस0पी0 बनाया जाना प्रस्तावित था। 02 फिल्टर चेम्बर एवं 01 डब्लू0एस0पी0 का कार्य पूर्ण करा लिया गया है।

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उक्त कार्य योजना के अनुसार किये गये कार्यों की प्रगति का विवरण निम्नवत है :-

क्र.सं.	विकास खण्ड का नाम	ग्राम पंचायत का नाम एवं आबादी	मरम्मत योग्य नालियां		फिल्टर चेम्बर		डब्लूओएसपीओ		अभ्युक्ति
			लक्ष्य	पूर्ति	लक्ष्य	पूर्ति	लक्ष्य	पूर्ति	
1.	मलवां	गोधरौली-3354	03	03	08	08	01	01	सभी कार्य पूर्ण।
2.		बनियनखेड़ा-1364	00	0	03	03	01	01	सभी कार्य पूर्ण।
3.		अभयपुर-5798	06	06	02	02	01	01	सभी कार्य पूर्ण।
4.		आशापुर-1090	00	0	02	02	01	01	सभी कार्य पूर्ण।
		योग	09	09	15	15	04	04	

अतः अनुपालन आख्या सेवा में प्रस्तुत है।

भवदीय


(राम शंकर वर्मा)

जिला पंचायत राज अधिकारी,
फतेहपुर।

पत्रांक: / एन0जी0टी0 / 2026-27 / दिनांक

प्रतिलिपि-निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।

1. जिलाधिकारी महोदय फतेहपुर की सेवा में सादर अवलोकनार्थ प्रेषित।
2. क्षेत्रीय अधिकारी उ0प्र0 प्रदूषण नियंत्रण बोर्ड को सूचनार्थ प्रेषित।

जिला पंचायत राज अधिकारी,
फतेहपुर।



उत्तर प्रदेश जल निगम (नगरीय)

ANNEXURE-4

कार्यालय अधिशासी अभियन्ता, निर्माण खण्ड, उ०प्र० जल निगम (नगरीय)
शादीपुर खुर्द, फतेहपुर- 212601 (Email ID : ee_cd_fatehpur@yahoo.in)

पत्रांक : 414
सेवा में,

/NJT / 01

दिनांक : 20/03/2026

मुख्य विकास अधिकारी
फतेहपुर।

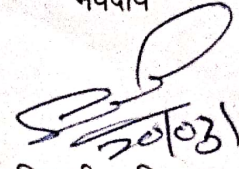
विषय : मा० राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित ओ०ए० नं०-528/2023 के सन्दर्भ में सूचना प्रेषित करने के सम्बन्ध में।

महोदय,

उपरोक्त विषयक आपके कार्यालय के पत्रांक G00945/एन०जी०टी०/2025-26 दिनांक 17.11.2026 के सन्दर्भ में मा० राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित ओ०ए० नं०-528/2023 के सन्दर्भ में चाही गयी सूचना संलग्न कर आवश्यक कार्यवाही हेतु सादर प्रेषित है।

संलग्नक : उपरोक्तानुसार।

भवदीय


20/03/2026
अधिशासी अभियन्ता

Office of the Executive Engineer, Construction Division, U.P. Jal Nigam (Urban) Fatehpur
Recommendation /Suggestions which were recorded in the proceedings dated

01.07.2025 of OA No. 985/2019, 986/2019, 528/2023

S.No.	Recommendation	Compliance done (Yes/No.)	Timeline
10	Construction and Installation of Sewage System and STP in Kanpur and Fatehpur	Yes	Tendering for the Sewerage Project of Fatehpur Urban Local Body has been completed . Under this project, an 18 MLD Sewage Treatment Plant (STP) along with other ancillary works will be constructed. The scheduled date for completion of the STP is 19 November 2027.

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Executive Engineer



मा० राष्ट्रीय हरित अधिकरण, नई दिल्ली द्वारा O.A. No. 985/ 2019 विद O.A. No. 986/ 2019 विद O.A. No. 528/ 2023 में पारित आदेश दिनांक 03 फरवरी, 2026 के अनुपालन में मुख्य सचिव, उ०प्र० शासन की अध्यक्षता में दिनांक 01 अप्रैल, 2026 को हाईब्रिड मोड में सम्पन्न बैठक का कार्यवृत्त।

मा० राष्ट्रीय हरित अधिकरण, नई दिल्ली द्वारा O.A. No. 985/ 2019 विद O.A. No. 986/ 2019 विद O.A. No. 528/ 2023 में पारित आदेश दिनांक 03 फरवरी, 2026 के अनुपालन में मुख्य सचिव, उ०प्र० शासन की अध्यक्षता में दिनांक 01 अप्रैल, 2026 को मध्याह्न 12:00 बजे लोक भवन स्थित मुख्य सचिव सभागार में हाईब्रिड मोड में बैठक आयोजित की गई। बैठक में भौतिक रूप में उपस्थित अधिकारीगण की सूची संलग्न है।

2- बैठक में सर्वप्रथम प्रमुख सचिव, पर्यावरण, वन एवं जलवायु परितर्वन विभाग, उ०प्र० शासन द्वारा सन्दर्भित ओ०ए० में आच्छादित विषय वस्तु से अवगत कराते हुए सदस्य सचिव, उ०प्र० प्रदूषण नियन्त्रण बोर्ड, लखनऊ से सन्दर्भित ओ०ए० के सम्बन्ध में विस्तार से अवगत कराए जाने की अपेक्षा की गई।

3- सदस्य सचिव, उ०प्र० प्रदूषण नियन्त्रण बोर्ड, लखनऊ द्वारा अवगत कराया गया कि वर्ष 2019 में मा० अधिकरण द्वारा O.A. No. 985/ 2019 Water Pollution by Tanneries at Jajmau, Kanpur, Uttar Pradesh एवं O.A. No. 986/ 2019 Water Pollution at Rania, Kanpur Dehat and Rakhi Mandi, Kanpur Nagar, Uttar Pradesh में सुनवाई करते हुए सर्वप्रथम दिनांक 27 सितम्बर, 2019 को आदेश पारित किए गए तथा ग्राम गुधरौली, जनपद फतेहपुर में डम्प क्रोमियम वेस्ट के निस्तारण के सम्बन्ध में मा० अधिकरण द्वारा O.A. No. 528/ 2023 में दिनांक 21 अगस्त, 2023 को आदेश पारित करते हुए उक्त O.A. को उपरोक्त वर्णित O.A. No. 985/ 2019 एवं O.A. No. 986/ 2019 के साथ सम्बद्ध कर अग्रेतर सुनवाई की जा रही है। मा० अधिकरण द्वारा पारित आदेश दिनांक 30 जनवरी, 2025 में Amicus Curiae द्वारा की गई 22 संस्तुतियों के सम्बन्ध में कार्यवाही एवं समय-सीमा हेतु निर्देशित किया गया था। मा० अधिकरण द्वारा विगत सुनवाई दिनांक 03 फरवरी, 2026 में पारित आदेश के सुसंगत अंश निम्नवत हैं:-

....

5. Learned Counsel appearing for the State has also sought six weeks' time to file the further report.

6. Learned Amicus Curiae has referred to the list of the inhabitants of Rakhi Mandi, Rania, Kanpur Nagar, Kanpur Dehat, Fatehpur and other districts who have been found to be affected by the chromium and mercury and in their blood samples, the presence of chromium and mercury has been found. She submits that since the list of such victims has come on record from page 4953 onwards, therefore, the State must disclose the medical facility/ assistance/ treatment which has been extended to each of the said victims. **The State is directed to respond to the above submission and disclose the treatment/ facility/ medical assistance which has been provided to these persons and also to those who have been subsequently found identified to be affected. Let this information be also disclosed in the next affidavit.**

....

4- मुख्य सचिव, उ०प्र० शासन की अनुमति से मुख्य बिन्दुओं पर समीक्षा करते हुए सम्यक् विचारोपरान्त निम्नलिखित निर्णय लिए गए:-

i) **Sanction of Budget for Mapping of Contaminants in Surface Water, Ground Water, Soil and Air in Kanpur Dehat, Kanpur Nagar and Fatehpur Districts by IIT, Kanpur.**

अवस्थापना एवं औद्योगिक विकास विभाग के उपस्थित प्रतिनिधि द्वारा अवगत कराया गया कि जनपद कानपुर देहात, कानपुर नगर एवं फतेहपुर में सतही जल, भूगर्भ जल, मृदा एवं वायु में विषाक्त पदार्थों की मैपिंग आई०आई०टी०, कानपुर द्वारा किए जाने हेतु धनराशि रुपये 2.655 करोड़ का प्रस्ताव जिलाधिकारी, कानपुर देहात द्वारा प्रेषित किया गया था।

उक्त प्रस्ताव पर बजट की स्वीकृति हेतु वित्त विभाग द्वारा पूर्व में जनपद कानपुर देहात में खानचन्दपुर रनियाँ में डम्प क्रोमियम वेस्ट के निस्तारण हेतु स्वीकृत बजट का उपयोगिता प्रमाण पत्र उपलब्ध कराए जाने की अपेक्षा की गई है। जिलाधिकारी, कानपुर देहात द्वारा अवगत कराया गया कि अब तक रुपये 112 करोड़ का उपयोगिता प्रमाण पत्र शासन को प्रेषित किया जा चुका है।

अवस्थापना एवं औद्योगिक विकास विभाग रुपये 2.655 करोड़ का बजट प्राविधान कराकर अपेक्षित धनराशि जिलाधिकारी, कानपुर देहात को तत्काल उपलब्ध कराई जाए। जिलाधिकारी, कानपुर देहात द्वारा उक्त 112 करोड़ के उपयोगिता प्रमाण पत्र की प्रति प्रमुख सचिव, पर्यावरण, वन एवं जलवायु परिवर्तन विभाग, उ०प्र० शासन को भी तत्काल प्रेषित की जाए।

(कार्यवाही - अवस्थापना एवं औद्योगिक विकास विभाग / जिलाधिकारी,
कानपुर देहात)

ii) **Finalization and Sanction of the Budget proposed by GSVM Medical College, Kanpur Nagar for setting up a Heavy Metal Testing Laboratory at the College.**

चिकित्सा, स्वास्थ्य एवं परिवार कल्याण विभाग के उपस्थित प्रतिनिधि द्वारा अवगत कराया गया कि जी०एस०वी०एम० मेडिकल कॉलेज कानपुर नगर में भारी धातु के परीक्षण हेतु प्रयोगशाला विकसित किए जाने के सम्बन्ध में रुपये 21.11115 करोड़ का प्रस्ताव वित्तीय स्वीकृति हेतु प्राप्त हुआ है, जिसे चिकित्सा शिक्षा विभाग को बजट प्राविधान हेतु प्रेषित किया गया है।

अपर मुख्य सचिव, चिकित्सा शिक्षा द्वारा आश्वस्त किया गया कि उक्त प्रस्ताव के क्रम में त्वरित कार्यवाही सम्पादित करते हुए धनराशि जी०एस०वी०एम० मेडिकल कॉलेज, कानपुर नगर को उपलब्ध करा दी जाएगी।

(कार्यवाही - चिकित्सा शिक्षा विभाग)

iii) **Lifting and Disposal of Chromium Waste lying in District Fatehpur.**

सदस्य सचिव, उ०प्र० प्रदूषण नियन्त्रण बोर्ड, लखनऊ द्वारा अवगत कराया गया कि पूर्व में दिनांक 18 दिसम्बर, 2025 को मुख्य सचिव, उ०प्र० शासन की अध्यक्षता में सम्पन्न बैठक में दिए गए निर्देशों के अनुपालन में ग्राम गुधरौली, जनपद फतेहपुर में डम्प क्रोमियम वेस्ट के निस्तारण हेतु शासन के कार्यालय ज्ञाप दिनांक 27 जनवरी, 2026 के माध्यम से समिति एवं उप समिति गठित की गई थीं। पर्यावरण, वन एवं जलवायु परिवर्तन मंत्रालय, भारत सरकार द्वारा अधिसूचना दिनांक 24 जुलाई, 2025 के माध्यम से Contaminated साइट के रेमेडियेशन हेतु पर्यावरण संरक्षण (संदूषित स्थलों का प्रबन्धन) नियम, 2025 अधिसूचित किए गए हैं। उक्त के नियम 5(13) एवं 8(2) के अन्तर्गत परित्यक्त स्थलों (Orphan Sites) के रेमेडियेशन हेतु वित्तीय तंत्र के अन्तर्गत केन्द्रीय सरकार से 60 प्रतिशत एवं राज्य सरकार से 40 प्रतिशत की सहभाजिता निर्धारित है। उक्त के नियम 7 के अन्तर्गत Contaminated साइट के प्रारम्भिक निर्धारण, विस्तृत निर्धारण और उपचार सम्बन्धी योजना तैयार करने हेतु निर्देश संगठन का चयन केन्द्रीय प्रदूषण नियन्त्रण बोर्ड द्वारा पत्र दिनांक 03 मार्च, 2026 के माध्यम से कर लिया गया है। अग्रेतर ग्राम गुधरौली, जनपद फतेहपुर में डम्प क्रोमियम वेस्ट के निस्तारण का कार्य उक्त नियम, 2025 के प्राविधानों के अन्तर्गत किया जाना है।

पर्यावरण संरक्षण (संदूषित स्थलों का प्रबन्धन) नियम, 2025 के प्राविधानों के अन्तर्गत रेमेडियेशन हेतु वित्तीय तंत्र के अन्तर्गत राज्य सरकार की ओर से अवस्थापना एवं औद्योगिक विकास विभाग द्वारा 40 प्रतिशत की सहभाजिता सुनिश्चित की जाए।

उक्त नियम के अन्तर्गत केन्द्रीय प्रदूषण नियन्त्रण बोर्ड द्वारा चिन्हित निर्देश संगठन के माध्यम से ग्राम गुधरौली, जनपद फतेहपुर में डम्प क्रोमियम वेस्ट के निस्तारण हेतु

रेमेडियेशन प्लान तैयार कराए जाने के सम्बन्ध में उ०प्र० प्रदूषण नियन्त्रण बोर्ड द्वारा कार्यवाही सम्पादित कराई जाए।

(कार्यवाही - अवस्थापना एवं औद्योगिक विकास विभाग / उ०प्र० प्रदूषण नियन्त्रण बोर्ड)

- iv) **Compliance with Paragraph 6 of the Order Dated 03-Feb-2026 regarding Disclosure of Treatment/ Medical Assistance Provided to Affected Persons.**

चिकित्सा, स्वास्थ्य एवं परिवार कल्याण विभाग के उपस्थित प्रतिनिधि द्वारा अवगत कराया गया कि जनपद कानपुर देहात, कानपुर नगर एवं फतेहपुर के प्रभावित क्षेत्रों में स्वास्थ्य सुविधाएं 3 चरणों यथा स्क्रीनिंग एवं टैस्टिंग, डायग्नोस्टिक एवं इक्विपमेंट तथा आवश्यकतानुसार चिकित्सीय सुविधाएं प्रदान कराई जा रही हैं।

मा० अधिकरण द्वारा पारित आदेश दिनांक 03 फरवरी, 2026 के पैरा-6 के अनुपालन में राज्य की ओर से चिकित्सा, स्वास्थ्य एवं परिवार कल्याण विभाग द्वारा विस्तृत शपथ पत्र अग्रिम नियत तिथि 07 अप्रैल, 2026 के पूर्व मा० अधिकरण में दाखिल किया जाना सुनिश्चित किया जाए।

(कार्यवाही-चिकित्सा स्वास्थ्य एवं परिवार कल्याण विभाग)

- v) **Boundary Wall and Cover for Existing Chromium Dump / Plume (Fatehpur & Kanpur Dehat)**

सदस्य सचिव, उ०प्र० प्रदूषण नियन्त्रण बोर्ड, लखनऊ द्वारा अवगत कराया गया कि ग्राम गुधरौली, जनपद फतेहपुर में डम्प क्रोमियम स्थलों पर बाउण्ड्रीवाल का कार्य कराया जा चुका है। खानचन्दपुर रनियाँ, कानपुर देहात में डम्प क्रोमियम स्थल के चारों ओर बाउण्ड्रीवाल के निर्माण का कार्य ग्रामीण अभियन्त्रण विभाग, प्रखण्ड, कानपुर देहात से कराए जाने हेतु जिलाधिकारी कानपुर देहात द्वारा धनराशि रुपये 42.46 लाख का बजट स्वीकृत किए जाने हेतु शासन को प्रस्ताव प्रेषित किया गया है।

अवस्थापना एवं औद्योगिक विकास विभाग द्वारा बजट प्राविधान कराकर अपेक्षित धनराशि जिलाधिकारी, कानपुर देहात को उपलब्ध कराई जाए।

(कार्यवाही - अवस्थापना एवं औद्योगिक विकास विभाग / जिलाधिकारी, कानपुर देहात)

5- सन्दर्भित O.A.s में Amicus Curiae द्वारा दी गई 22 संस्तुतियों के परिप्रेक्ष्य में सम्बन्धित विभागों द्वारा तत्काल अपेक्षित कार्यवाही की जाए तथा दूरगामी कार्यवाही हेतु समयबद्ध कार्ययोजना तैयार कर मा० अधिकरण में शपथ-पत्र सम्बन्धित विभागों द्वारा दाखिल किया जाना सुनिश्चित किया जाए। पर्यावरण, वन एवं जलवायु परिवर्तन विभाग, उ०प्र० शासन के कार्यालय ज्ञाप दिनांक 21 जनवरी, 2025 के माध्यम से मण्डलायुक्त कानपुर की अध्यक्षता में गठित समिति द्वारा उक्त कार्यों का समय-समय पर अनुश्रवण कर कृत कार्यवाही की अनुपालन आख्या पर्यावरण, वन एवं जलवायु परिवर्तन विभाग, उ०प्र० शासन (Email - envsection7@gmail.com) एवं उ०प्र० प्रदूषण नियन्त्रण बोर्ड, लखनऊ (Email - ms@uppcb.in) को प्रेषित किया जाए, ताकि मा० एन०जी०टी० द्वारा पारित आदेश के अनुपालन में तत्परता के साथ ससमय कार्यवाही पूर्ण की जा सके।

(कार्यवाही - समस्त सम्बन्धित विभाग एवं मण्डलायुक्त, कानपुर)

अन्त में बैठक सधन्यवाद समाप्त हुई।

संलग्नक-यथोक्त।

Digitally signed by
VINAY KUMAR SINGH
Date: 06-04-2026
19:39:16

(विनय कुमार सिंह)
विशेष सचिव।

उत्तर प्रदेश शासन
पर्यावरण, वन एवं जलवायु परिवर्तन अनुभाग-7
संख्या- ^{N.G.T.} 34/81-7-2026-44(रिट)/2016 टी.सी.-2
लखनऊ: दिनांक: 06 अप्रैल, 2026

प्रतिलिपि - निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित:-

- 1- अपर मुख्य सचिव / प्रमुख सचिव, नगर विकास/ अवस्थापना एवं औद्योगिक विकास/ कृषि/ सिंचाई एवं जल संसाधन/ नमामि गंगे एवं ग्रामीण जलापूर्ति/ चिकित्सा शिक्षा/ चिकित्सा, स्वास्थ्य एवं परिवार कल्याण/ पशुधन विभाग, उ०प्र० शासन।
- 2- मुख्य कार्यपालक अधिकारी, यू०पी०सी०डा०, कानपुर।
- 3- मण्डलायुक्त, कानपुर मण्डल, कानपुर।
- 4- जिलाधिकारी, कानपुर नगर/ कानपुर देहात/ फतेहपुर।
- 5- प्रबन्ध निदेशक, उ०प्र० जल निगम (नगरीय/ ग्रामीण), लखनऊ।
- 6- सदस्य सचिव, उ०प्र० प्रदूषण नियन्त्रण बोर्ड, लखनऊ।
- 7- मुख्य चिकित्सा अधिकारी, कानपुर नगर/ कानपुर देहात/ फतेहपुर।
- 8- गार्ड फाईल।

Digitally signed by **आज्ञा से,**
SHAIENDRA KUMAR
 Date: 06-04-2026 (**शैलेन्द्र कुमार**)
 19:42:58 उप सचिव।

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ANNEXURE-6



उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड

UTTAR PRADESH POLLUTION CONTROL BOARD

T.C/12V, Vibhuti Khand Gomti Nagar, Lucknow -226010

Phone: 2720831, 2720828 Fax: 0522 - 2720764

Email: info@uppcb.in - Web Site: https://uppcb.up.gov.in

Ref. No. : H43391 1st-2/Cpmo-623082/26 Dated : 13.17.26
 To Speed Post/Email

The Director,
 M/s Stratus India Pvt. Ltd.,
 No.-6 Kalakshetra Avenue, 2nd Street,
 Thiruvannamiyur, Chennai-600041
 Email: gkowtha@stratuseng.net, rajasekhar@stratusenvironmental.in
 Mob: +91 8056106195.

Sub: Letter of acceptance for detailed environmental site assessment and preparation of Remediation Plan and providing technical/consultancy services in execution of remediation works of dumped Chromium waste lying at Village Gudhrauli, Fatehpur - reg

Sir

This has reference to UPPCB letter dated 24.04.2026 requesting submission of proposal for detailed environmental site assessment and preparation of Remediation Plan and providing technical/consultancy services in execution of remediation works of dumped Chromium waste lying at Village Gudhrauli, Fatehpur in compliance of Environment Protection (Management of Contaminated Sites) Rules, 2025. In this regard, the proposal dated 01.06.2026 from your Reference Organization has been submitted on 05.06.2026.

We are pleased to inform you that based on the recommendations of Committee of UPPCB for Evaluation of Proposals submitted by Reference Organizations, your reference organization has been declared as the Lowest Responsive Organization (L-1).

Consequently, the Competent Authority has approved the award of this work/services to your Organization on the terms and conditions outlined herein-

S.No.	Parameter	Details & Specifications
1.	Name of Work / Project	Detailed environmental site assessment and preparation of Remediation Plan and providing technical/consultancy services in execution of remediation works of dumped Chromium waste lying at Village Gudhrauli, Fatehpur.
2.	Accepted Project Cost	INR 1,34,86,878/- (One Crore Thirty Four Lakh Eighty Six thousand Eight Hundred, Seventy Eight Rupees Only) inclusive of all applicable statutory costs, duties and levies, but exclusive of Goods and Services Tax (GST), which shall be paid extra at actuals as per prevailing statutory rates.

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3.	Scope of Work	Phase-I Activities Step-1: Survey of the area, develop preliminary Conceptual Site Model (CSM) and Sampling protocols. Step-2: Detailed Site Investigation and Characterization. Step-3: Risk Assessment Study Phase-II Activities Step-4: Identification of remediation goals/objectives and preparation of Remediation Plans. Step-5: Design of remediation plan and submission of remediation action plan along with technical document with detailed specification. Step-6: Preparation of bid documents. Phase-III Activities Step-7: Bid process management Step-8: Monitoring and assessment of Remediation works. Step-9: Validation of Remediation works.
4.	Contract Period / Timeline	Phase-I and II -6 Months and Phase-III -3 Years
5.	Coordinating Officer from UPPCB	Regional Officer, UPPCB, Prayagraj

As per above, it is informed that the formalities regarding execution of MoU as per the above approval will be done with the coordination with your organization. It is requested to nominate a Nodal for coordination with UPPCB to facilitate timely execution of the same.

Issued after approval from Competent Authority.

Yours faithfully

Digitally signed by
VIMAL KUMAR
Date: 13-07-2026
13:43:37

(Vimal Kumar)

Chief Environmental Officer (Incharge)
Circle-2

Copy to : Regional Officer, UPPCB, Prayagaraj for information and necessary action.

o/c

Comp. No - 623082





क्षेत्रीय कार्यालय, उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड

आवास विकास परिषद कालोनी, सेक्टर-10, योजना संख्या-3, ईसी, प्रयागराज- 211019

Email-roprayagraj@uppcb.in

संदर्भ सं० 600445/नमूना नं० 528/2023

दिनांक 09/07/2020

सेवा में,

मुख्य पशुचिकित्सा अधिकारी,
फतेहपुर।

विषय: मा० राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित ओ०ए० नं० 985/2019, ओ०ए० सं० 986/2019, ओ०ए० सं० 528/2023 एवं ओ०ए० सं० 934/2024 में पारित आदेश दिनांक 07.04.2026 के संबंध में।

महोदय,

कृपया मा० राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित ओ०ए० नं० 985/2019, ओ०ए० सं० 986/2019, ओ०ए० सं० 528/2023 एवं ओ०ए० सं० 934/2024 में पारित आदेश दिनांक 07.04.2026 का संदर्भ ग्रहण करने का कष्ट करें। उक्त के संबंध में अवगत कराना है कि the progress made in compliance with the 22 recommendation made by the Learned Amicus Curiae. The recommendation no. 22 Survey of People/ Cattle/ Food Chain- ToCheck Degree of Contamination and create an effective Remediation Plan Against Bio-Accumulation of Heavy Metals.

इस कार्यालय के पत्र सं० 1373/सा-107/2026 दिनांक 06.03.2026 के क्रम में आप द्वारा अपने पत्र सं० 08/लेखा/बजट मांग/2026-27 दिनांक 01.04.2026 के माध्यम से अवगत कराया गया था कि जनपद के 20 गौवंशीय/महिषवंशीय सैम्पल्स की जाँच हेतु कुल धनराशि ₹ 4,48,400 की मांग निदेशक, प्रशासन एवं विकास, पशुपालन विभाग, उ०प्र०, लखनऊ की गयी है का उल्लेख किया गया है। आपसे अनुरोध है कि अपने प्रस्ताव की अद्यतन स्थिति से यथाशीघ्र इस कार्यालय को अवगत कराने का कष्ट करें, जिससे कि उक्त कार्य में समयसीमा (Timeline) के संबंध में उक्त प्रकरण में मा० राष्ट्रीय हरित अधिकरण, नई दिल्ली को नियत तिथि से पूर्व अवगत कराया जा सके।

भवदीय,

(विजय)

क्षेत्रीय अधिकारी



क्षेत्रीय कार्यालय, उत्तर प्रदेश प्रदूषण नियंत्रण बोर्ड

आवास विकास परिषद कालोनी, सेक्टर-10, योजना संख्या-3, झूँसी, प्रयागराज- 211019

Email-roprayagraj@uppcb.in

संदर्भ सं० G00446/MPTO-Arc-528/2023

दिनांक 09/07/2023

सेवा में,

जिला कृषि अधिकारी,
फतेहपुर।

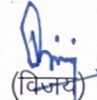
विषय: मा० राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित ओ०ए० नं० 985/2019, ओ०ए० सं० 986/2019, ओ०ए० सं० 528/2023 एवं ओ०ए० सं० 934/2024 में पारित आदेश दिनांक 07.04.2026 के संबंध में।

महोदय,

कृपया मा० राष्ट्रीय हरित अधिकरण, नई दिल्ली में योजित ओ०ए० नं० 985/2019, ओ०ए० सं० 986/2019, ओ०ए० सं० 528/2023 एवं ओ०ए० सं० 934/2024 में पारित आदेश दिनांक 07.04.2026 का संदर्भ ग्रहण करने का कष्ट करें। उक्त के संबंध में अवगत कराना है कि the progress made in compliance with the 22 recommendation made by the Learned Amicus Curiae. The recommendation no. 22 Survey of People/ Cattle/ Food Chain- ToCheck Degree of Contamination and create an effective Remediation Plan Against Bio-Accumulation of Heavy Metals.

इस कार्यालय के पत्र सं० जी०१४९०/एनजीटी/ओ०ए० नं० 528/2026 दिनांक 06.03.2026 के माध्यम से आपसे अनुरोध किया गया था कि उक्त प्रकरण में अपने विभाग के प्रस्ताव की अद्यतन स्थिति से यथाशीघ्र अवगत कराने का कष्ट करें। पुनः आपसे अनुरोध है कि उक्त प्रस्ताव जिससे कि उक्त कार्य में समयसीमा (Timeline) के संबंध में उल्लेख करते हुए अवगत कराने का कष्ट करें, जिससे कि उक्त प्रकरण में मा० राष्ट्रीय हरित अधिकरण, नई दिल्ली को नियत तिथि से पूर्व अवगत कराया जा सके।

भवदीय,


(विजय)

क्षेत्रीय अधिकारी

